

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. AREMPEE COMPRESSORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s. AREMPEE COMPRESSORS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	14 th March, 2002
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31103TZ2002PTC010099
5	Address of the registered office and principal office (if any) of corporate debtor	549/1-A, 1-B, Thadagam Road, Somaiyampalayam Post, Kanuvai, Coimbatore TN – 641 108.
6	Insolvency commencement date in respect of corporate debtor	23 rd December, 2020 [Order of NCLT, Chennai Division Bench-I IBA/1274/2019]
7	Estimated date of closure of insolvency resolution process	21 st June, 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ayyampalayam Venkatesan Arun Reg No.: IBBI/IPA-001/IP-P01079/2017-18/11792
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA A V Arun Insolvency Professional 10/2, Rams Court, Balaji Nagar 1st Cross, Advaitha Ashram Road, Salem, Tamil Nadu – 636004 e-mail: avarun77@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	06 th January, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s AREMPEE COMPRESSORS PRIVATE LIMITED** on 23rd December, 2020 [IBA/1274/2019].

The creditors of **M/s AREMPEE COMPRESSORS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Proof of Claims is to be submitted as per following specified forms.

Form B – For claims by Operational Creditors

Form C – For claims by Financial Creditors

Form D – For claims by Workmen and Employees

Form E – For claims by authorized representatives of Workmen and Employees

Submission of false or misleading proofs of claim shall attract penalties.



Date : 27-12-2020

Place : Salem.

AYYAMPALAYAM VENKATESAN ARUN
Interim Resolution Professional
Regn.No: IBBI/IPA-001/IP-P01079/2017-18/11792

படிவம் ஏ - பொது அறிவிப்பு

இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம் (நிறுவனங்களுக்கான திவால் தீர்மானம் நடைமுறை) விதிகள் 2016-ன் விதி 6ன் கீழ்

M/s AREMPEE COMPRESSORS PRIVATE LIMITED க்கு

கடன் வழங்கியர்வர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்

1	நிறுவன கடனாளர் பெயர்	M/s. AREMPEE COMPRESSORS PRIVATE LIMITED
2	நிறுவன கடனாளர் துவக்க தேதி	14ஆம் தேதி, மார்ச், 2002
3	எந்த அதிகாரத்தின் கீழ் நிறுவன கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர் - கோயம்புத்தூர்
4	நிறுவன அடையாள எண் / நிறுவன கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U31103TZ2002PTC010099
5	நிறுவன கடனாளரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	549/1-A, 1B, தடாகம் ரோடு, சோமையம்பாளையம் போஸ்ட், கணுவாய், கோயம்புத்தூர், தமிழ்நாடு - 641108, இந்தியா.
6	நிறுவன கடனாளரின் திவால் நிலை துவக்கப்பட்ட தேதி	23 / டிசம்பர் / 2020 (NCLT சென்னை அமர்வு - I, வழக்கு எண் - IBA/1274/2019
7	திவால் தீர்மான நடைமுறை முடிவுரும் உத்தேச தேதி	21 / ஜூன் / 2021
8	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்	AYYAMPALAYAM VENKATESAN ARUN - பதிவு எண்.- IBBI/PA-001/IP-P01079/2017-18/11792
9	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	CA A V ARUN Insolvency Professional 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636004 e-mail: avarun77@gmail.com
10	தொடர்புக்கான இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	
11	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	06 / ஜனவரி / 2021
12	பிரிவு 21, உப பிரிவு (6ஏ) உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகுப்பு, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது	இடைக்கால தீர்மான நிபுணரிடம் உள்ள தகவல்களின் படி எதுவும் இல்லை
13	வகுப்பின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர்கள் (ஒவ்வொரு பிரிவிலும் 3 பெயர்கள்)	பொருந்தாது
14	(ஏ) தொடர்புடைய படிவங்கள் மற்றும் (பி) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும் இடம்:	www.ibbi.gov.in → Quick Links→ Downloads→ IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

M/S. AREMPEE COMPRESSORS PRIVATE LIMITED நிறுவன திவால் தீர்மான நடைமுறையை 23/12/2020 (IBA/1274/2019) அன்று துவங்குவதற்கு தேசிய நிறுவன சட்ட தீர்ப்பாயம், சென்னை ஆணையிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

M/s. AREMPEE COMPRESSORS PRIVATE LIMITED-க்கு கடன் வழங்கியவர்கள் எண் 10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்களின் உரிமை கோரல்களை ஆதாரத்துடன் 06/01/2021 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டு கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

உரிமை கோரல்களின் ஆதாரங்கள் கீழே குறிப்பிடப்பட்டுள்ள படிவங்களின் படி தாக்கல் செய்யப்பட வேண்டும்.

Form B – செயல்பாட்டு கடன் வழங்குநர்களின் உரிமைகோரல்களுக்கு (Operational Creditors)

Form C – நிதி கடன் வழங்குநர்களின் உரிமைகோரல்களுக்கு (Financial Creditors)

Form D – தொழிலாளர்கள் மற்றும் பணியாளர்களின் உரிமைகோரல்களுக்கு (Workmen and Employees)

Form E – தொழிலாளர்கள் மற்றும் பணியாளர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் உரிமைகோரல்களுக்கு (authorized representatives of Workmen and Employees)

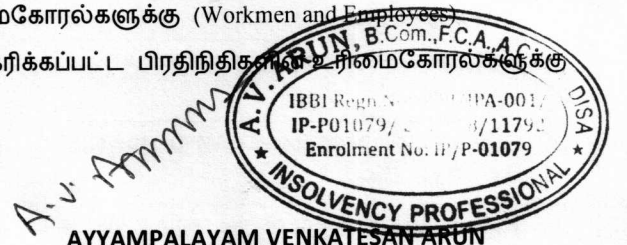
தேதி: 27-12-2020

இடம்: செலம்

AYYAMPALAYAM VENKATESAN ARUN

இடைக்கால தீர்மான நிபுணர்

பதிவு எண் - IBB/IPA-001/IP-P01079/2017-18/11792



Twist in highway robbery case as jeweller says cash is not his

EXPRESS NEWS SERVICE @ Coimbatore

THE highway robbery case investigation hit a bump in the road on Saturday. As it turns out, the jeweller from Kerala, who is said to have hired two men to transport ₹27.5 lakh from Bengaluru to Kerala, confessed that the cash was not his.

Nearly 24 hours after a gang stole the car, they located the vehicle near Madampatti on Saturday morning, sans the cash.



At 4.15 am on Friday, a six-member gang had waylaid a car near Navakkarai on the Salem—Kochi national highway. The gang attacked the car's owner-cum-driver Abdul Salam (50) and A Samsutheen (42) — both from Kerala and drove away the vehicle with the cash.

Salam and Samsutheen said that they were taking the money to Mohammad Ali, who is a gold merchant in Kerala. However, Ali claimed to have nothing to do with the cash during the enquiry, sources added.

Based on Salam's complaint, KG Chavadi police booked a case under sections 395 and 397 of the Indian Penal Code and three special teams were formed to nab the robbers.

The case would be investigated by the Enforcement Directorate.



The stolen car recovered near Madampatti on Saturday | EXPRESS

The police also suspect that Salam, who raised the complaint with them, has withheld some information during the investigation. So, a separate case might be registered against him, said a police source.

"A truck driver found two mobile phones, which are suspected to be Salam's, on the roadside. It was handed over to the Perur police on Friday evening. We analysed the contents on the phone. It turns out that Salam had made a call to Moham-

mad Ali soon after the heist and asked him to come to Navakkarai. However, he withheld this information during the police enquiry. We are investigating them. They might have a connection with the robbery," said an official.

"Besides, a few more clues were collected from the two phones and the investigations is underway. We are expecting to solve the case in a couple of days," the official further said.

NAME CHANGE

My Son, **N.KRISHH AADHITH**, born on 08th October 2011, (Native District : Coimbatore), residing at No.29, Alagappa Lay-out, Venkatesa Colony, Pollachi, Coimbatore-642001, Shall hence forth be known as **A.N.KRISHH ADITHYA**.

COIMBATORE 3rd August 2020 **P.M.NAVANEETHA KRISHNA**

NAME CHANGE

My Son, **N.KAILASHH CHAKRAVARTHY**, born on 24th July 2013, (Native District : Coimbatore), residing at No.29, Alagappa Lay-out, Venkatesa Colony, Pollachi, Coimbatore-642001, Shall hence forth be known as **A.N.KAILASHH CHAKRAVARTHY**.

COIMBATORE 3rd August 2020 **P.M.NAVANEETHA KRISHNA**

NAME CHANGE

My Son, **SARFRAZ KOUSAR BANU**, Born on 14/12/2002, (Native District: Coimbatore), residing at No.20, Marutha nagar, edayarpalayam, Coimbatore-641016) shall hence forth be known as **SARFRAZ ZUBAIR**.

Coimbatore: 26-12-2020 **ZUBAIR**

NAME CHANGE

I, **N.ABIRAMI**, Wife of Thiru P.M.Navaneetha Krishna, born on 28th August 1987, (Native District : Namakkal), residing at No.29, Alagappa Lay-out Venkatesha Colony, Pollachi, Coimbatore-642001, Shall hence forth be known as **K.ABIRAMI**.

COIMBATORE 3rd August 2020 **N.ABIRAMI**

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A real Christmas treat for children

Coonoor: Six students of St Antony's Higher Secondary School, Coonoor, were the cynosure of all eyes during the Christmas celebrations at the Gateway IHCL SeleQtions Hotel on Thursday. "Our pianist Felix Marshall trained the kids from economically weak background for a thematic Christmas Carols presentation. We had limited guests due to Covid-19 and they were seated by ensuring social distancing," IHCL Cluster Manager Ritesh Choudhary told TNIE. "We gave a musical presentation on the birth of Jesus Christ. It was a dream-come-true moment for the kids. Leonardo Melchior (Class I) and Parathiksha (Class III) played keyboard," Marshall said.

Entries invited for National Youth Festival

Coimbatore: Sports Development Authority of Tamil Nadu in Coimbatore invited applications from youth under 29 years of age for the district-level competition of National Youth Festival. District Sport and Youth Welfare Officer R P Ravichandren said that the Ministry of Youth Affairs and Sports has been conducting the event to help youth nurture their talents. The district-level competitions will be conducted on December 29 and 30 through virtual mode. The interested candidates can apply with the district sports officer with the promise form by December 28." The candidates need to make videos of their activities and mail them to dsocbe@gmail.com.

EXPRESS READ

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the Attention of the Creditors of M/s.AREMPEE COMPRESSORS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s.AREMPEE COMPRESSORS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	14th March, 2002
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Coimbatore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31103T22002PTC010099
5	Address of the registered office and principal office (if any) of corporate debtor	549/1-A, 1-B, Thadagam Road, Somaiyampalayam Post, Kanuvai, Coimbatore TN - 641 108.
6	Insolvency commencement date in respect of corporate debtor	23rd December, 2020 [Order of NCLT, Chennai Division Bench-1 IBA/1274/2019]
7	Estimated date of closure of insolvency resolution process	21st June, 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	AYYAMPALAYAM VENKATESAN ARUN Reg No.:IBBI/IPA-001/IP-P01079/2017-18/11792
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA A V Arun Insolvency Professional, 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636004 e-mail: avarun77@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA A V Arun Insolvency Professional, 10/2, Rams Court, Balaji Nagar 1st Cross, Advaita Ashram Road, Salem, Tamil Nadu - 636004 e-mail: avarun77@gmail.com
11	Last date for submission of claims	06th January, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s AREMPEE COMPRESSORS PRIVATE LIMITED** on 23rd December, 2020 [IBA/1274/2019].

The creditors of **M/s AREMPEE COMPRESSORS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

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Date : 27-12-2020
Place : Salem

AYYAMPALAYAM VENKATESAN ARUN
Interim Resolution Professional
Regn.No:IBBI/IPA-001/IP-P01079/2017-18/11792

A Unit of Sree Daksha Property Developers (India) Pvt.Ltd

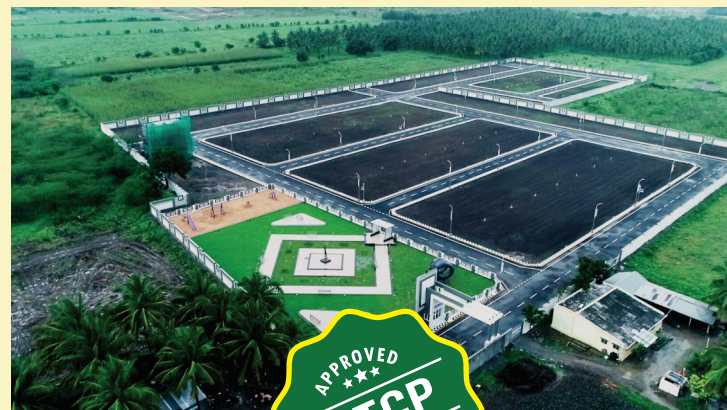
*Registration fee offer for a limited period



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Saravanampatti is arguably the most sort after residential location in the city. In fact, you can see the city's growth trajectory right here. An IT hub, Saravanampatti showcases the new face of Coimbatore - vibrant, cosmopolitan and futuristic.



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ஞார். ஆனால் இது காய்கிரஸ்
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ஒன்றினையே போன்றும்
 திரிணாமுல் காய்கிரஸ்,

முக்கிய நீகழ்வுகள்,
அரிய படங்கள்.

[illegible]

முக்கிய நீகழ்வுகள்,
அரிய படங்கள்.

பாதிசென்ட்ஸ் டிரைவ்லிங் தலைவர் அருண் குமார் அவர்கள் மீது நடத்தப்பட்ட விசாரணையின் போது காவல் நிலையத்தில் புகார் செய்துள்ளதாகவும், அதற்கான வழக்கு எடுக்கப்படவில்லை என்றும் தெரியவந்தது.

3. விஜயகாண்டியின் சிறைப்பணி தொடர்பாக சென்னை நகராட்சி நிர்வாகம் நடத்திய விசாரணையில், இவரது உதவி சிறைக்காவலாளிகள் மற்றும் சிறைக்காவலாளிகளின் புகார்கள் மூலமாகவும், மேலும் சிறைக்காவலாளிகளின் புகார்கள் மூலமாகவும் நடத்தப்பட்ட விசாரணையின் போது காவல் நிலையத்தில் புகார் செய்துள்ளதாகவும், அதற்கான வழக்கு எடுக்கப்படவில்லை என்றும் தெரியவந்தது.

31.12.2020
(வியாழக்கிழமை)
'தினத்தந்தி' இதழுடன் வெளிவருகிறது
உங்கள் பிரதிக்கு முந்துங்கள்

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